



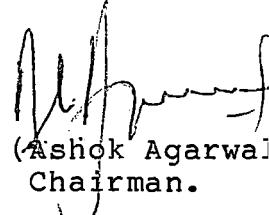
**In The Central Administrative Tribunal**  
**Jaipur Bench, Jaipur**

OA./TAX/MP No ..... 82/98 .....

Madan Lal Gehlot

UOI & Ors.

Versus.....

Date of Order	Orders
31.10.2000  <i>Recd 7.11.2000</i>  <i>Copy sent to Counsel Date 23/11/2000</i>	<p>Mr.P.N.Jati - Counsel for the applicant Mr.Hemant Gupta - Proxy of Mr.M.Rafiq - Counsel for Respondents.</p> <p>The learned counsel for the applicant states that the present Original Application has become infructuous as the applicant has received all the benefits claimed in the present O.A. The same is therefore dismissed as having become infructuous.</p> <p>No order as to costs.</p> <p> (N.P. Nawani) Adm. Member.</p> <p> (Ashok Agarwal) Chairman.</p> <p><i>(23/11/2000)</i></p>